

DIVISION BENCH

ITEM NO.105

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.21/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 8th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S EDISSON INDIA V/S M/S EKANA SPORTZ CITY PRIVATE LIMITED
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. S.S. Bhati with Sh. Anurag Paliwal, Advs. : *For the Operational Creditor*

Sh. Varun Singh, Adv. : *For the Corporate Debtor*

ORDER

Ld. Counsels representing the parties are present physically.

- 1.** Ld. Counsel representing the Corporate Debtor seeks another opportunity to file the reply.
- 2.** Let the reply be filed within a period of two weeks by serving an advance copy to the opposite side. Thereafter, rejoinder if any, be filed within a period of two weeks.
- 3.** The matter is adjourned for further hearing on 7th June, 2024.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Praveen Gupta)
Member (Judicial)**

8th May, 2024

*Kavya Prakash Srivastava
(Stenographer)*